

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1429
TO BE ANSWERED ON 09.02.2026**

SOCIAL SECURITY BENEFITS TO GIG WORKERS

1429. DR. SHASHI THAROOR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of any social security benefits that have actually been disbursed to gig or platform workers under the Code on Social Security so far;**
- (b) the details of the number of beneficiaries, the type of benefits provided (health, accident, disability, old-age) and the timeline for operationalising each category of benefit;**
- (c) the details of the aggregators that have begun contributing 1 to 2 per cent of their annual turnover to the Social Security Fund as mandated and if not, the reasons for the delay and action proposed; and**
- (d) the details of the number of gig and platform workers registered on the social security portal notified under the Social Security Code 2020 and the number of those workers found eligible and ineligible due to the 90-days or 120-days limit?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): For the first time the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of

Contd..2/-

a Social Security Fund to finance these welfare schemes for which one of the sources is contribution from aggregators between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers, etc. The eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the eShram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., eShram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through eShram. The State-wise number of platform workers registered on eShram portal is at Annexure-A. Details of platform workers registered on eShram portal and enrolled under different social security schemes is at Annexure-B.

The Ministry has notified draft Code on Social Security (Central) Rules, 2025 on 30.12.2025 which also include eligibility criteria in terms of their engagement with single or multiple aggregators and establishment and administration of the Social Security Fund, for inviting objections and suggestions from the stakeholders before finalization.

Annexure-A

Annexure referred in reply to part (a) to (d) of the Lok Sabha Unstarred Question No. 1429 for 09.02.2026 regarding “Social Security Benefits to Gig Workers”

State-wise number of platform workers registered on the eShram portal (as on 02.02.2026)

| Sl. No. | State/UT | Registration Count |
|----------------|--|---------------------------|
| 1 | Andaman And Nicobar Islands | 195 |
| 2 | Andhra Pradesh | 39,233 |
| 3 | Arunachal Pradesh | 692 |
| 4 | Assam | 27,610 |
| 5 | Bihar | 1,10,091 |
| 6 | Chandigarh | 2,671 |
| 7 | Chhattisgarh | 6,147 |
| 8 | Delhi | 49,672 |
| 9 | Goa | 924 |
| 10 | Gujarat | 35,023 |
| 11 | Haryana | 20,433 |
| 12 | Himachal Pradesh | 1,873 |
| 13 | Jammu And Kashmir | 3,512 |
| 14 | Jharkhand | 16,003 |
| 15 | Karnataka | 38,002 |
| 16 | Kerala | 11,231 |
| 17 | Ladakh | 48 |
| 18 | Lakshadweep | 4 |
| 19 | Madhya Pradesh | 34,952 |
| 20 | Maharashtra | 1,35,393 |
| 21 | Manipur | 696 |
| 22 | Meghalaya | 815 |
| 23 | Mizoram | 147 |
| 24 | Nagaland | 570 |
| 25 | Odisha | 16,889 |
| 26 | Pondicherry | 479 |
| 27 | Puducherry | 8 |
| 28 | Punjab | 15,363 |
| 29 | Rajasthan | 38,560 |
| 30 | Sikkim | 321 |
| 31 | Tamil Nadu | 32,148 |
| 32 | Telangana | 30,069 |
| 33 | The Dadra And Nagar Haveli And Daman And Diu | 137 |
| 34 | Tripura | 2,064 |
| 35 | Uttar Pradesh | 1,31,338 |
| 36 | Uttarakhand | 6,209 |
| 37 | West Bengal | 54,968 |

Annexure-B**Annexure referred in reply to part (a) to (d) of the Lok Sabha Unstarred Question No. 1429 for 09.02.2026 regarding “Social Security Benefits to Gig Workers”**

Details of platform workers registered on eShram portal and enrolled under different social security schemes as on 02.02.2026 is as under:

| Sl.No. | Schemes | Enrollments |
|---------------|--|--------------------|
| 1 | One Nation One Ration Card (ONORC) | 5,67,625 |
| 2 | Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi) | 15,722 |
| 3 | Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB- G RAM G) | 58,735 |
| 4 | Pradhan Mantri Awas Yojana – Gramin (PMAY-G) | 7,523 |
| 5 | Indira Gandhi National Disability Pension Scheme (IGNDPS) | 191 |
| 6 | Indira Gandhi National Widow Pension Scheme (IGNWPS) | 480 |
| 7 | Pradhan Mantri Awas Yojana – Urban (PMAY-U) | 2,972 |
| 8 | Pradhan Mantri Matsya Sampada Yojana (PMMSY) | 47 |
| 9 | Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) | 23,825 |
| 10 | Pradhan Mantri Suraksha Bima Yojana (PMSBY) | 1,28,863 |
| 11 | Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) | 1,42,270 |
| 12 | Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) | 50,155 |
| 13 | Pradhan Mantri Matru Vandna Yojana (PMMVY) | 3,636 |
